

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017  
APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017**

**Dated: 11<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017**

**In the matter of:**

**Indian Wind Power Association**

**... Appellant(s)**

**Vs.**

**Tamil Nadu Generation & Distribution Corporation Ltd. & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan  
Ms. Sonakshi Malhan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for  
Mr. S. Vallinayagam for R-1 & 2  
Mr. Sethu Ramalingam for R-3

**APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017**

**In the matter of:**

**Indian Wind Power Association**

**... Appellant(s)**

**Vs.**

**TANGEDCO & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan  
Ms. Sonakshi Malhan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for  
Mr. S. Vallinayagam for R-1 & 2  
Mr. Sethu Ramalingam for R-3

**ORDER**

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 09.02.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **20.03.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*